

GOVERNMENT OF INDIA
MINISTRY OF COOPERATION

RAJYA SABHA
UNSTARRED QUESTION NO. 2087
TO BE ANSWERED ON 19TH MARCH, 2025

Computerisation of Offices of Registrars of Co-operative Societies

2087 Shri G.C. Chandrashekar:

Will the Minister of COOPERATION be pleased to state:

- (a) whether Government propose to take steps for computerisation of the offices of Registrars of Cooperative Societies and Multi-State Cooperative Societies (MSCS) across the States/Union Territories;
- (b) if so, the details thereof along with its status as on date; and
- (c) the benefits likely to accrue to the members of MSCSs from the said scheme?

ANSWER

THE MINISTER OF COOPERATION
(SHRI AMIT SHAH)

(a): The Ministry has taken up the Centrally Sponsored Project of Computerisation of the Offices of Registrars of Cooperative Societies (RCS) of States/Union Territories (UTs) and is under implementation.

So far, the Multi-State Cooperative Societies (MSCS) are concerned, they are regulated by the office of the Central Registrar of Cooperative Societies (CRCS) through the central act of MSCS Act, 2002. The computerization of the CRCS office has already been completed and a portal for the office of Central Registrar of Cooperative Societies (CRCS) i.e., www.crcs.gov.in was developed and successfully launched on 6th August, 2023. This initiative is aimed at digitizing and making the office of CRCS paperless.

(b): The project of Computerization of RCS of States/UTs is a part of the umbrella project of “Strengthening Cooperatives Through IT Interventions” of the Ministry. The objectives of the project are to enhance the ease of doing business for Cooperative Societies and create a digital ecosystem for transparent & paperless transactions of cooperative societies with the RCS offices in all States/Union Territories. The software developed under this project will be as per the Cooperative Acts of the respective States/UTs.

Till date 35 States/UTs (except Kerala) have shown interest in this project and proposals from 35 States/UTs have been sanctioned by the Ministry. Till date, the amount of Rs. 18.22 crore (approx.) has been released to 35 States/UTs.

(c): With the computerization of CRCS office, all the working processes of CRCS office, inter-alia, including Registration, Amendment of Bye-laws, filling of Annual return, branch opening, sale officer appointment, online payments to Cooperative Education Fund (CEF) and Cooperative Rehabilitation, Reconstruction and Development Fund (CRRDF), etc. are being processed through the new online portal in compliance with the statutory requirements of MSCS Act. This has enhanced the ease of doing business for the MSCS spread across the country.
